

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'I-2', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER  
AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER  
(THROUGH VIDEO CONFERENCING)**

ITA No.62 & 63/Del/2016  
Assessment Year: 2010-11 & 2009-10

<b>M/s. Omaxe Limited Corp. Off. 7, LSC, Kalkaji New Delhi-110019 (APPELLANT)</b>	<b>Vs</b>	<b>DCIT Central Circle – 29 New Delhi (RESPONDENT)</b>
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Appellant by	Sh. Ashwani Kumar, Advocate
Respondent by	Sh.M. Baranwal, Sr. DR

Date of hearing:	24/02/2021
Date of Pronouncement:	24/02/2021

**ORDER**

**PER N. K. BILLAIYA, AM:**

These appeals filed by the assessee are preferred against the order of the CIT(A)-44 dated 17.09.2015, New Delhi for A.Y. 2010-11 and 2009-10.

2. Vide letter dated 23.02.2021 the assessee sought permission to withdraw the appeals as the dispute has been settled under the Vivad Se Vishwas Scheme, 2020.

3. Noting the contents of the application the appeals are dismissed as withdrawn.

4. Decision announced in the open court in the presence of both the representatives on 24.02.2021.

**Sd/-**  
**(SUCHITRA KAMBLE)**  
**JUDICIAL MEMBER**

\*NEHA\*

Date:-24 .02.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**Sd/-**  
**(N. K. BILLAIYA)**  
**ACCOUNTANT MEMBER**

ASSISTANT REGISTRAR  
ITAT NEW DELHI

Date of dictation	24.02.2021
Date on which the typed draft is placed before the dictating Member	24.02.2021
Date on which the typed draft is placed before the Other member	24.02.2021
Date on which the approved draft comes to the Sr.PS/PS	24.02.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	24.02.2021
Date on which the fair order comes back to the Sr. PS/ PS	24.02.2021
Date on which the final order is uploaded on the website of ITAT	24.02.2021
Date on which the file goes to the Bench Clerk	24.02.2021
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	